

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

**NOTIFICATION
(ORDERS BY THE GOVERNOR)**

Dated Shillong, the 4th July, 2024.

No. LJ (A) 84/2021/210 - In exercise of the power conferred under Section 85 of the Persons with Disabilities Act, 2016, the Governor of Meghalaya is pleased to appoint Shri Apu Dey, Advocate as Special Public Prosecutor for Persons with Disabilities in South West Khasi Hills, Mawkyrwat to deal with cases pertaining to persons with disabilities, with immediate effect and until further orders.

Sd/-
(C.V.D. Diengdoh)
Secretary to the Govt. of Meghalaya,
Law Department.

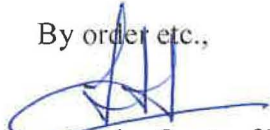
Memo No. LJ (A) 84/2021/210 -A,

Dated Shillong, the 4th July, 2024.

Copy to:-

1. The Registrar General, High Court of Meghalaya, Shillong.
2. The Advocate General, Meghalaya, Shillong -793001.
3. The Deputy Commissioner, South West Khasi Hills, Mawkyrwat
4. The Director General of Police, Meghalaya, Shillong.
5. The District & Sessions Judge, South West Khasi Hills, Mawkyrwat.
6. The Superintendent of Police, South West Khasi Hills, Mawkyrwat.
7. The Accountant General (A &E), Meghalaya, Shillong- 793001. The above Public Prosecutor / Government Pleader shall be entitled to fees for appearances etc. as laid down in O.M. No. LR (B) 13/2002/Pt./147 dt. 05.09.2013 (as amended).
8. The Secretary, Shillong Bar Association, Shillong.
9. The Treasury Officer, Mawkyrwat Treasury, Mawkyrwat.
10. Law (B) Department.
11. DEO, Law Department.
12. Advocates concerned. Charge report of assuming charge as Special Public Prosecutor along with contact No. should also be furnished to this Department.
13. Guard file.

By order etc.,


Deputy Secretary to the Govt. of Meghalaya,
Law (A) Department.